

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-127-2020

Essential Personnel Services ... Petitioner

Versus

Shri R. Indran and another ... Respondents

Shri Valmiki Menezes, Advocate for the petitioner.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 7th August, 2020.

P.C.:

Shri Valmiki Menezes, learned Advocate submits that he is ready to deposit the gratuity amount of ₹66,635/- in this Court without prejudice to his rights and contentions. He prays for the stay of the operation of the order dated 28th February, 2020 passed by the Industrial Tribunal as he apprehends the likelihood of filing of execution proceedings at the instance of the respondent no.1.

2. Taking into account his fair concession that he would deposit the amount in the Court and that he would stand prejudiced in case the respondent no.1 proceeds with

the execution of the Award passed by the Industrial Tribunal, ad-interim stay is granted in terms of prayer clause (b) which reads thus:

“(b) Pending hearing and final disposal of the preset petition, this Hon'ble Court be pleased to stay the operation of the Impugned Order dated 20/02/2020 passed by the Industrial Tribunal of Goa, at Exhibit 'A'.”

3. The petitioner to make the deposit of the said amount within two weeks from today.
4. Issue notice to the respondents, returnable on 25/08/2020.

NUTAN D. SARDESSAI, J.